FORM DIN-4

Intimation of change in particulars of Director to be given to the Central Government

(See rule 7)

1. Director Identification Number (DIN)		Pnotograph				
, <i>,</i>						
2 .Please identify (tick) and fill-in particulars						
Applicant Name N	ationality	(Affix a latest passport				
Date of birth	come-tax permanent account number	er size photograph and get it attested/ certified for submission of the form				
Voters Identity card number P	assport number	with MCA)				
Driving license number	ermanent residential address					
Present residential address						
3. Applicant's name (Enter full name and do not use abbreviations)						
(a) First name		(Signature of the applicant)				
(b) Last name		Signature should be within the bo	Х			
(c) Middle name						
4 . Whether a citizen of India Yes No						
5. Nationality						
6. Date of birth	(DD/MM/YYYY)					
7. Income-tax permanent account number						
8. Voter's identity card number						
9. Passport number						
10. Driving license number						
11. Permanent residential address Line I						
Line II						
(a) City (b) State						
(c) Country (d) Pin co	ode					
(e) Phone (f) Fax						
12. Present residential address Line I						
Line II						
(a) City (b) State						
(c) Country (d) Pin co	ode					
(e) Phone (f) Fax						

NOTE I: Enclose necessary documents verified by a public notary or gazetted officer or certified professional (Chartered accountant/ Company secretary/ Cost accountant) evidencing change in particulars mentioned above.

NOTE II: In case any proof enclosed is in language other than Hindi or English then the certified copy of the same in English or Hindi shall be required to be enclosed. It should be certified by the same professional who has certified other proof.

NOTE III: In case the Director submitting change in particulars is not residing in India, the certification of attached documents and the photograph may be done by a notary in the home country of the applicant or the Managing Director/ CEO of the Company on which he is a Director or the Company Secretary in full time employment of the Company. Further, in the case of a Foreign National, certified copy of the valid passport should be enclosed.

NOTE IV: The photograph of the applicant being affixed on the form should also be attested/ certified.

IF ANY OF THE REQUIREMENTS ARE NOT MET, CHANGES WILL NOT BE CONSIDERED.

son/ daughter of resident of hereby declare and verify that the information given in this form and the documents enclosed is correct and complete. Signature of the applicant Dated (DD/MM/YYYY) Place For office use only: Signature of the authorising officer Dated (DD/MM/YYYY)	1			
hereby declare and verify that the information given in this form and the documents enclosed is correct and complete. Signature of the applicant Dated (DD/MM/YYYY) For office use only: Signature of the authorising officer (DD/MM/YYYY)	son/ daugh	ter of		
Signature of the applicant Dated (DD/MM/YYYY) Place For office use only: Signature of the authorising officer Dated (DD/MM/YYYY)	resident of			
Dated (DD/MM/YYYY) Place For office use only: Signature of the authorising officer Dated (DD/MM/YYYY)		Lare and verify that the information give	en in this form and	the documents enclosed is correct and
Place For office use only: Signature of the authorising officer Dated (DD/MM/YYYY)	Signature	of the applicant		
Place For office use only: Signature of the authorising officer Dated (DD/MM/YYYY)				
For office use only: Signature of the authorising officer Dated (DD/MM/YYYY)	Dated		(DD/MM/YYYY)	
Dated (DD/MM/YYYY)	Place			
	For office Signature	use only: of the authorising officer		
			(DD/MM/YYYY)	